

SHRI VIKRAM CHAND MAHAJAN (Chanha) : He should thank the Government on our behalf for introducing this Bill.

SHRI S. KUNDU : On 4th December they got the consent of the President. Today they are introducing the Bill, after a lapse of so many days. They say they could not get time because they could not be printed quickly 4th December to 11th December.

SHRI KRISHNA KUMAR CHATTERJI (Howrah) : Mr. Speaker, is he questioning your wisdom ?

SHRI S. KUNDU : Under Rule 69(2) it has been clearly laid down that the provisions in the Bill involving expenditure from the Consolidated Fund of India shall be printed in thick types. It is not a serious irregularity. There is also a provision that where a clause in the Bill involving expenditure is not printed in thick type or italics the Speaker may permit the Member in charge of the Bill to bring such a clause if the hon. Minister so requests. Has he requested you ?

MR. SPEAKER : I have permitted even without a request.....(Interruptions).

There is enough time at the consideration stage latter on. Why are you worried ?

SHRI S. KUNDU : Have they asked your permission ?

MR. SPEAKER : I assure you everything will be OK; permission will be given and everything will be rectified and regularised. Thank you very much. The question is ;

"That leave be granted to introduce a Bill to provide for the establishment of the State of Himachal Pradesh and for matters connected therewith."

The motion was adopted.

SHRI K. C. PANT : Sir, I introduce* the Bill.

13.40 hrs.

The Lok Sabha adjourned for Lunch till Forty five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Forty-eight Minutes Past Fourteen of the Clock.

[SHRIMATI SUSHILA ROHATGI in the Chair]

STATUTORY RESOLUTIONS RE : WEST BENGAL (PREVENTION OF VIOLENT ACTIVITIES) ACT, 1970 AND WEST BENGAL MAINTENANCE OF PUBLIC ORDER ACT, 1970—Contd.

SHRIMATI ILA PALCHOUDHURI (Krishnagar Madam) : Chairman, I was saying yesterday, while discussing the resolution brought by the various co-wives of the two communist parties, Shri Jyotirmoy Basu, Shri Ganesh Ghosh and Shri S. M. Banerjee.....

SHRI S. M. BANERJEE (Kanpur) : Forget S. M. Banerjee.

SHRIMATI ILA PALCHOUDHURI : I do not forget. Let him not be surprised. He has also joined the signatories to the resolution. (Interruption) I would like to say that all these things have come about because the regime of violence was let loose by the CPM. What happened after all ? It has been said even in the Bible that "he who casts the first stone shall be answerable." Who threw the first stone in this case two years ago ? It was the CPM who killed a young boy in Baranagar. (Interruption). I do not know, you should know who it was a C.P.M. party member ? Here, they do not like to hear their own doings. And that started off a series of violent acts.

I would also like to point out that yesterday, Shri Jyotirmoy Basu, of course, flourished a picture of Lenin, and said that it has some bullet wounds or marks on it,

*Introduced with the recommendation of the President.

[Shrimati Ila Palchoudhuri]

or something. I do not know, who made those holes. Nor do I condone any photos of my leaders being shot at. But, at the same time, what have the CPM done? They have desecrated all our national leaders. The statue of Asutosh Mookerjee came rolling down the steps of the University...

SOME HON. MEMBERS : Shame, shame.

SHRIMATI ILA PALCHOUDHURI : Every person to whom India owes allegiance spiritually, culturally and politically has been desecrated and insulted.

श्री मुहम्मद इस्माइल (बैरकपुर) स्टैचू तोड़ने वालों में सी०पी०एम० नहीं है ।*

SHRIMATI ILA PALCHOUDHURI : If it was not the CPM, it was the Naxalite who is the child of the CPM (*Interruption*).

MR. CHAIRMAN : Before saying anything, I would like to say that I have been reading all my life that truth hurts. She has said something which has hurt someone. I would request hon. Members not to take this any further please.

SHRI K. N. TIWARY (Bettiah) : Mr. Chairman, I would request you to expunge these words.

MR. CHAIRMAN : Those words are expunged.

SHRI DHIRESWAR KALITA (Gauhati) : On point of order. In this House, the CPM, CPI, Jan Sangh and other parties are represented. There is a ruling by the Chair that the ideology and policy of a party may be criticised, but not individual acts.

MR. CHAIRMAN : There is no such ruling.

SHRIMATI ILA PALCHOUDHURI : They have desecrated even the National Flag which no country in the world would stand. They have desecrated everybody.

We owe no allegiance to Lenin or to Mao Tse-tung, though we may admire Lenin. We do not get thrown off our feet by the sayings of Mao Tse-tung. We do not expect to take to his teachings as some of the parties in India do. They are trying to create havoc in many fields. They sabotaged the State Electricity Board in Bengal cutting out electric supply creating absolute chaos in the industries and rendering lakhs of people out of work, (*Interruptions*).

MR. CHAIRMAN : Please conclude.

SHRIMATI ILA PALCHOUDHURI : If I am called upon to finish my speech at once, I would say, when people will cast their verdict, which the people should be allowed to do in an atmosphere of absolute serenity and safety, in that case, they will never vote for this extremist party.

SHRI JYOTIRMOY BASU : (Diamond Harbour) : The proof of the pudding is in the eating.

SHRIMATI ILA PALCHOUDHURI : You represent 1½ lakhs out of 4½ crores in Bengal. When there was a revolution in Ireland, and Trellawney, the revolutionary leader was sentenced to death, the Irish people put up the slogan:

Will Trellawney die, and will Trellawney die?

Then Forty thousand Irishmen will know the reason why!"

All Bengal will say today, when killing and violence by the CPM and Naxalities is holdidg Bengal to ransom:

"Will our sons and daughters die?

The mothers of Bengal will know the reason why!

Will democracy die?

Fifty crores of Indians will also know the reason why!"

I know that this Act will help to create some sort of law and order which has been vitiated by the acts of violence. (*Interruptions*). They are against this Act and they are accusing the police, but Mr. Jyoti Basu goes about guarded by police that

*Expunged as ordered by the Chair.

costs the country at least Rs. 250 a day and Mr. Hare Krishna Konar goes about with a police guard costing Rs. 175 a day. Then they hold a meeting and abuse the CRP and the police. They themselves ask for the protection of the police and then come forward with a resolution condemning the police. This act will help the maintenance of law and order and I hope at last this Act will put Bengal on a footing where there will be some peace for the people of Bengal. Madam, I oppose the resolution vehemently.

SHRI BAL RAJ MADHOK (South Delhi) : Madam Chairman, the two Acts that have been brought before this House for approval are the proof of belated realisation by the government that they must do something in Bengal. The situation in Bengal is not a new development. It began to take shape three years back and two years back I said in this House that if you do something now you may be able to control it, but if you do not do it, after two years it may be out of your control. I find that the situation that has developed there is actually getting out of control.

Even though now it is admitted that it is essentially a law and order situation, though the unemployment problem has aggravated it, I would like the government to go deeper into it. It is a law and order problem, there is an economic discontent too; but there is something deeper than that. That deeper thing can be well-understood in the light of the developments that are taking place around us. The parties and powers which are behind them have come to the conclusion that they have to use Bengal as a base for the type of revolution which they want to bring about in this country and for the type of regime they want to have in this country. For that purpose it is essential for them to create conditions of anarchy there, demoralise the civil servants and the police, create a feeling of terror in the minds of the people and corrode the respect for law and order and this is what they have been trying to do. The ultimate object is not only to create anarchy; the ultimate object is, if possible, to take away this part of the country from

India and have a communist regime there; whether it is to be under the aegis of China or Russia is a different issue which has to be fought out between them, and that is the one reason why CPI and CPM fight amongst themselves. It is a two-pronged fight : it is a fight against the Constitution, fight against democracy, fight against the forces of law and order and then it is a fight amongst themselves to decide as to who is going to get control of Bengal. It is this two-fold fighting that is going on there.

This Government has not been able to tackle it because it has been hunting with the hounds and running with the hares. In the beginning it had both CPM and CPI as its allies. Since both of them were its allies it could not take any strong action against them in spite of the fact that again and again attention was drawn to that fact in this House. Now they have fallen out with CPM but CPI is still with them. We find a strange spectacle. When an attack is made on the Naxalites, any criticism is made about them or some strong steps are advocated against them, the resentment of the CPM is understandable. But the members of the CPI, even though they are supposed to be with the government and fighting the Naxalites, they also stand up in defence of the CPM and the Naxalities. The reason is very clear. Even though they may be fighting among themselves, the ultimate object of CPI, CPM and the Naxalites is the same, and that object is to create anarchy and to have some kind of totalitarian regime. They have been trying to establish that kind of regime by riding on the shoulders of the Prime Minister. They tried it in the case of late Prime Minister, Pandit Jawaharlal Nehru. But then they failed. Now they are again trying to ride on the shoulders of the Prime Minister to establish that kind of regime.

MR. CHAIRMAN : I am sorry to disturb him. But it is 3 O'Clock when we have to take up Private Members' Business. He may continue his speech when this subject is taken up again.